

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VAAYU INFRASTRUCTURE LLP

RELEVANT PARTICULARS

1.	Name of the corporate debtor	VAAYU INFRASTRUCTURE LLP
2.	Date of incorporation of corporate debtor	2nd January, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registered under Limited Liability Partnership Act, 2008
4.	Corporate identity number/ limited liability identification number of corporate debtor	AAA-7500
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 1102(2), 11th Floor, Fortune Terrace New Link Road, Andheri (West) Mumbai 400053.
6.	Insolvency commencement date in respect of corporate debtor	30th August, 2019
7.	Estimated date of closure of insolvency resolution process	26th February, 2020 [being 180 days from the date of commencement of insolvency resolution process]
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Shailen Shah Registration Number: IBBI/IPA-001/IP-P00408/2017-2018/10725
9.	Address and e-mail of the interim resolution professional, as registered with the Board	BSRR & Co Address: 5th Floor, Lodha Excelus, Apollo Mills Compound, N M Joshi Marg, Mahalaxmi, Mumbai - 400011 Registration Number: IBBI/IPA-001/IP-P00408/2017-2018/10725 Email: shailenshah@bsraffiliates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	BSRR & Co Address: 3rd Floor, Lodha Excelus, Apollo Mills Compound, N M Joshi Marg, Mahalaxmi, Mumbai - 400011 Registration Number: IBBI/IPA-001/IP-P00408/2017-2018/ 10725 Email: rpvaayu@bsraffiliates.com
11.	Last date for submission of claims	24th September 2019 [i.e. 14 days from the date of commencement of insolvency resolution process / appointment of Interim Resolution Professional]
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against entry No.10

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process against **VAAYU INFRASTRUCTURE LLP** on 30th August, 2019 received by the interim resolution professional on 10th September, 2019.

The creditors of **VAAYU INFRASTRUCTURE LLP**, are hereby called upon to submit their claims with proof on or before 24th September 2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The proof of claims is to be submitted by way of the following specified forms:

- **Form B:** For Proof of claims by Operational Creditors except Workmen and Employees
- **Form C:** For Proof of claims by Financial Creditors
- **Form D:** For Proof of claim by a Workman or an Employee
- **Form E:** For Proof of claims by Authorized Representative of Workmen and Employees
- **Form F:** For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <http://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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Mr. Shailen Shah

Interim Resolution Professional

In the matter of **VAAYU INFRASTRUCTURE LLP**

Registration Number: IBBI/IPA-001/IP-P00408/2017-2018/10725

Date: 14th September 2019

Place: Mumbai, Maharashtra

